

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 9/TT/2021
(On remand)

Subject	:	Petition for determination transmission tariff for 2019- 24 period in respect of seven no. of transmission assets under Transmission System for Solar Power Park at Bhadla in Northern Region (NR).
Date of Hearing	:	29.4.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Limited & and 20 Others
Parties Present	:	Ms. Swapna Seshadri, Advocate, PGCIL Shri Utkarsh Singh, Advocate, PGCIL Ms. Sneha Singh, Advocate, PGCIL Ms. Shruti Gupta, Advocate, ESUCRL Shri Lakshit Singh, Advocate, FBTCL Ms. Lavanya Pawar, Advocate, FBTCL Shri Nitish Kumar, PGCIL Shri Vivek Kumar Singh, PGCIL Shri Akshayvat Kislay, CTUIL Shri Ranjeet Singh Rajput, PGCIL Shri Tribhuvan Singh, ESUCRL

Record of Proceedings

The Commission vide order dated 11.6.2022 in the instant petition held that Essel Saurya Urja Company of Rajasthan Ltd. (ESUCRL) is liable to bear the proportionate transmission charges for the period of mismatch between the transmission assets of PGCIL and the transmission assets under the scope of ESUCRL. Aggrieved with the order dated 11.6.2022, ESUCRL preferred an appeal before the APTEL on the plea that liability has been fastened to it without hearing it and no notice was served upon it.

2. The APTEL, vide order dated 10.8.2023 in DFR No. 541 of 2022, has remanded the matter to the Commission to hear ESUCRL after service of due notice upon it. Accordingly, the matter is called for hearing today after serving notice to ESURCL.

3. Shri Tribhuvan Singh made an appearance on behalf of ESUCRL and submitted that the reply in the matter could not be filed as the petition was not served on it by the Petitioner and requested for time to file the reply in the matter.



4. The learned counsel for the Petitioner submitted that ESUCRL has filed the copy of its petition alongwith the Appeal before APTEL. Therefore, to say that it is not served with the copy of the petition is not correct and it is an excuse for seeking time. The learned counsel further pointed out that none appeared on behalf of ESUCRL even on the last date of hearing, even after the service of fresh notice by the Registry of the Commission.

5. The Commission observed that ESUCRL should have been more diligent in pursuing the matter, especially when the matter is remanded to the Commission at its instance.

6. As a last opportunity, the Commission directed ESUCRL to file its reply on an affidavit by 31.5.2024 with a copy to the Petitioner and the Petitioner to file a rejoinder, if any, by 14.6.2024. The Commission also observed that no further extension of time will be granted.

7. The matter will be listed for final hearing on 9.7.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

